

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No. 125 of 2021 (SZ)**

**IN THE MATTER OF:**

R.Balakrishnan,

Cuddalore

...Applicants

Versus

The District Collector,

Cuddalore and Ors

...Respondents

**REPORT FILED BY 1<sup>ST</sup> RESPONDENT –**  
**THE DISTRICT COLLECTOR, CUDDALORE.**

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Through

Dr.D.Shanmuganathan

Standing Counsel for Tamil Nadu

National Green Tribunal

Southern Zone, Chennai

Date: 10.03.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No. 125/2021(SZ) & I.A Nos. 174 of  
2022(SZ) & 18 of 2023.**

R. Balakrishnan

....Petitioner/Applicant--

- Vs -

The District Collector,  
Cuddalore District,  
And others

.... Respondents/Defendants

**Status report filed by the Respondent**

I Sibi Adhithya Senthilkumar, Hindu aged about 31 years residing at the Collector's Bungalow, Cuddalore, discharging duties as District Collector, Cuddalore, do hereby solemnly affirm and sincerely state as follows:-

1) It is submitted that National Green Tribunal has ordered to evict the Encroachments in Cuddalore District, Chidambaram Taluk, Parameshwaranallur Village, Alangulam, S.No 129. On the basis of the NGT order Dated : 01.08.2023, eviction notice was issued by the Block Development Officer, Kumaratchi to the 21 encroachers at Alangulam in S.No: 129/9 on 04.10.2023.

2) It is submitted that all the 21 Encroachers filed an appeal before the Honourable Madras High Court in W.P.No.25474 & 25478 of 2023 and W.M.P.No.24865 & 24875 of 2023 against the Eviction Notice. In the above case order was passed on 30.08.2023 directing the respondent authorities to consider the petitioners Objections / Explanations along with required documents if any to the impugned notice dated : 21.08.2023 treating it as show cause notice and pass appropriate orders on merits and in accordance with law.

3) It is submitted that an initial report regarding water course encroachment in the subject land was submitted before this Hon'ble Court on 06.09.2023 and in pursuant to the Hon'ble Madras High court order dated : 30.08.2023, the 21 petitioners who appealed were duly enquired by the Sub Collector, Chidambaram on 10.11.2023, 20.11.2023, 31.01.2024, 21.02.2024 and 22.02.2024 and order was passed dismissing the plea of the 21 petitioners in the proceedings of the Sub Collector, Chidambaram in Na.Ka.A1/20/2025 dated : 08.02.2025.

4) It is humbly submitted that following the report submitted on 10.12.2024 further, eviction report is submitted as follows :

No of persons for whom patta issued	37
New encroachers	30
Total No. of persons stating residing in water bodies	67

Out of 67 persons 3 persons are ineligible for alternate site as one among them is a Government Employee and remaining 2 persons already have land and another 9 persons are occupying only vacant site, so they are not eligible for alternate house site. Hence, for remaining 55 eligible persons, alternate site was identified at Chidambaram Taluk, Thandavarayan Chozhaganpettai Village, Natham S.No.35/5B measuring an extent of 0.2819 Sq.m. and S.No.64/1A measuring an extent of 0.7915 Sq.m.

**Regarding 37 persons for whom patta issued :**

Patta was cancelled as per the proceedings of Sub Collector, Chidambaram in Na.Ka.A4/574/2024 dated: 07.02.2025 for 37 persons and Form -7 Notice was issued, but they denied to receive the notice. They also did not allow to stick the Form -7 notice in their houses. Therefore it was stuck in the VAO office and other public places. They approached the Sub Collector, Chidambaram and registered their objections on 08.02.2025.


Subsequent to the above proceedings of Sub Collector, Chidambaram in Na.Ka.A4/574/2024 dated: 07.02.2025, Jayanthi and 32 others filed W.P.No.5829 of 2025 and W.M.P. No.6416 of 2025 before the High Court of Madras in which following order is made :

- (i) Impugned order of R2 dated 07.02.2025 bearing reference Na.Ka.No.A4/574/2024 is set aside on the short point that writ petitioners have not been put on notice before cancellation of pattas ;
- (ii) We are not expressing any view or opinion on the proceedings before NGT or orders made by NGT ;
- (iii) All the rights and contentions of the writ petitioners are preserved when they are put on notice for cancellation of patta proceedings which, learned State counsel submits, will be done within 3 weeks from today i.e., by 14.03.2025 ;
- (iv) When writ petitioners are put on notice, RR 4 and 5 shall also be put on notice and given an opportunity. This preserves the rights of RR 4 and 5 and therefore, there is no impediment in the captioned main WP being disposed of (To be noted, nothing adverse to private respondents is mentioned in the instant order) ;

- (v) Notice under Section 7 of said 1905 Act issued to the writ petitioners shall be rolled back; and
- (vi) Subject to and depending on the outcome of the patta cancellation proceedings, it is open to the State to issue notices under Section 7 of said 1905 Act afresh or proceed under other appropriate applicable statute.

It is humbly submitted that action is initiated pursuant to the above Hon'ble High Court order. It is therefore prayed that this Hon'ble Tribunal may be pleased to grant time to fulfil the eviction process in accordance with the Hon'ble High Court order in the subject land.

(D/C)

  
District Collector,  
Cuddalore.

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28/2/2025

  
28/2/25

**VERIFICATION**

I Sibi Adhithya Senthilkumar, Hindu aged about 31 years, the District Collector, Cuddalore do hereby verify that the contents of above paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed and material fact.

Verified at Cuddalore on this the 28<sup>th</sup> day of February, 2025.

(o/c)



District Collector,  
Cuddalore.

  
28/02/2025